

AVIATION (SHRI KHURSHEED ALAM KHAN): (a) At present there is no proposal to extend facilities regarding accommodation to Class IV employees. However, some of the hotels of ITDC have staff quarters which are allotted to the staff according to their seniority and nature of work. Normally, the staff which are essential or are operational and have to work in broken shifts and at odd hours are given preference in allotment of these staff quarters.

(b) and (c) The employees of Public Sector Undertakings, as a rule, do not fall in the eligible category for allotment of Government accommodation.

Opening of Branches of Commercial Banks and Regional Gramya Banks in Andhra Pradesh

5364. **SHRI ANANTHA RAMULU MALLU:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have decided to benefit the rural areas by opening new branches of commercial banks and regional gramya banks in the country during 1982-83; and

(b) if so, the number of such bank branches going to be opened in the State of Andhra Pradesh, alongwith the places during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Reserve Bank of India have recently formulated branch licensing policy for the three years 1982-83 to 1984-85. The main thrust of the policy will be towards extending banking facilities in rural and semi-urban areas with greater emphasis on improved spatial distribution of branches. Objective of the policy is to achieve a coverage of one bank office, on an average for a population of 17,000 in the rural and semi-urban areas. In accordance with the new policy about 442 additional offices of commercial banks, including the Regional Rural Banks, are likely to be opened in the rural and semi-urban areas in Andhra Pradesh during the three-year period. Reserve Bank of India will finalise the location of these branches in consultation with the State Government and it has, therefore, re-

quested the Government of Andhra Pradesh to identify rural unbanked centres in the State where bank offices are to be opened.

Income-Tax Evasion

5365. **SHRI RAJESH PILOT:** Will the Minister of FINANCE be pleased to state:

(a) how many cases of Income-tax evasion had been detected and what action was taken during the last one year; and

(b) what amount of revenue was realised from such cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Income-tax evasion is detected every year by the Income-tax Department through its multifarious activities, namely, investigation of accounts, enquiries into specific allegations of tax evasion, survey, searches etc. To deal with the Income-tax evaders, the Income-tax Department conducted 3736 searches and seized *prima facie* unaccounted assets of approximate value of Rs. 27.91 crores during the period 1-4-81 to 28-2-82. The Department has also intensified survey operations to bring on its registered persons having taxable income/wealth. Similarly, during 1-4-81 to 28-2-82, prosecutions have been launched in the courts for tax evasion in 89 cases.

(b) Cases where Income-tax evasion is detected are dealt with by the assessing officers scattered all over the country. Collection of information regarding the amount of revenue realised will involve immense time and effort which may not be commensurate with the desired results. However, if the Hon'ble Member desires specific information relating to particular case or cases, the information may be laid on the Table of the House.

Establishment of Protection and Indemnity Club

5366. **SHRI N. E. HORO:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Centre's plan of establishing India's own Protection and Indemnity (P&I) Club by February,